

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

To

The Principal District & Sessions Judge,  
Anantnag/Bandipora/Bhaderwah/Budgam/  
Ganderbal/Kishtwar/Poonch and Ramban.

No: 45994-46003/Sts.

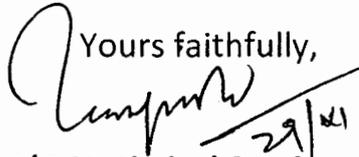
Dated: 29-11-2018.

**Sub:-Information regarding Cases pertaining to Matrimonial  
disputes etc.**

Sir,

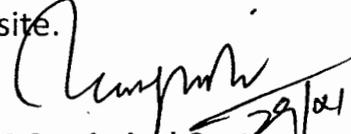
Kindly refer to this office letter No. **45403-26/Sts.** Dated **20-11-2018** on the subject cited above, that the same is still awaited from your district despite lapse of stipulated period.

In this connection, it is therefore, once again requested to kindly expedite the matter and furnish the same information **tomorrow** positively through E-mail: **hcjmu-jk@nic.in** or Tele-Fax No. **0191-2539896** enabling us to communicate the same to the concerned quarter.

Yours faithfully,  
  
29/11/18  
I/C Statistical Section

No.: 45994-46004/Sts. Dated: 29-11-2018.

✓ Copy forwarded to In charge NIC High Court of J&K, Jammu for uploading the same on the High Court website.

  
29/11/18  
I/C Statistical Section